

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 880/2015  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

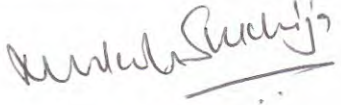
SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2017

NAME OF THE COMPANY: Bristol Enterprises Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 391(2)&394


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
-------	------	-------------	----------------	-----------

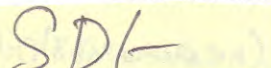
1.	MUKESH SUKHIZA	ADV	PETITIONER	
2.	C. BALOONI	Company Prosecutor	FIR-D (NR)	(35)
3.	CHETANIA KANDPRA	Company Prosecutor	For OL, Delhi	chetana

**ORDER**

Learned Counsel for the petitioner states that rejoinder affidavit shall be filed within one week. Two sets of complete Paper Book shall also be filed in the Registry at least a week before the date of hearing.

List on 05.5.2017.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
23.3.2017